

Guidelines for Restructuring of State Electricity Boards

3875. SHRI BANGARU LAXMAN: Will the PRIME MINISTER be pleased to state:

(a) whether Government have issued guidelines for restructuring of State Electricity Boards; if so, what were these guidelines; and

(b) the details of the State Governments response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) In view of the persistently unsatisfactory physical and financial performance of State Electricity Boards in general, Government of India has emphasised in its various communications to the State Governments, the need for reforms/restructuring of the State power sector. The salient features of reforms carried out in Orissa as well as other options have been brought to the notice of the State Governments for their consideration.

The Government of Orissa has already enacted the Orissa Electricity Reforms Act, 1995 w.e.f. April 1, 1996.

(b) The States of Haryana, Uttar Pradesh, Rajasthan, Andhra Pradesh, Karnataka and Bihar have also initiated action towards restructuring/reforming the State level power industry.

World Bank's Conditions for Loan to Power Sector

3876. SHRI SHIVAJIRAO GIRIDHAR PATIL: SHRI BANGARU LAXMAN:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that being unable to fulfill the conditions of loan for Power Generation in the country, the

World Bank would stop payments to India's Power Sector;

(b) if so, what are the reasons therefor and Government's proposals to fulfill the conditions imposed by the World Bank;

(c) what are the details of these conditions; and

(d) the reasons for non-fulfilment thereof⁹

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI): (a) to (d) Amongst the on-going power generation projects in India for which the World Bank has extended financial assistance are loans for Chandrapur TPS—7 of Maharashtra State Electricity Board (MSEB), The talcher Super Thermal Power Project, National Capital Thermal Power Project and the Time Slice Loan to National Thermal Power Corporation (NTPC) & the Nathpa jhakri Project in Himachal Pradesh. For each loan, covenants have been entered into by the Project Implementation Authorities which prescribe the conditions to be fulfilled for availing the loan assistance. The World Bank has inter-alia drawn attention to the non fulfilment of these conditions particularly the growing receivables position of NTPC and the Government of Maharashtra's obligation to pay subsidy to MSEB to enable it to have a 4.5% rate of return on net assets. The Government of Maharashtra and the management of NTPC have been impressed upon to fulfil the stipulated conditions.

Drinking Water under Rgnrdwm in Maharashtra Villages

3877. MISS SAROJ KHAPARDES Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased state:

(a) the details of villages in Maharashtra provided safe drinking water under the Rajiv Gandhi National Drinking Water Mission during the last three years; and